

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
(IB)-875(PB)/2020

IN THE MATTER OF:

M/s. Dhankalash Distributors Pvt. Ltd. Petitioner/Applicant
Vs.
Arena Superstructures Pvt. Ltd. Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 29.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Siddharth Sharma in RA-35/2024
Adv. Naveen Kumar
For the SRA : Adv. Prithu Garg, Adv. Parth Bhatia and Adv.
Shivam Singh

ORDER

RA-111/2023, RA-35/2024 & IA-1660/2024

Mr. Prithu Garg, Ld. Counsel for the SRA appears through VC. Due to poor audio-video connectivity at his end, his voice cannot be heard clearly.

In this case, the plan has already been approved.

List the matter again **on 23.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)